

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 40 of 2011 &
IA 63 of 2011

Dated :30th March, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Damodar Valley Corporation ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. Swetaketu Mishra

ORDER

It is noticed that the impugned Order has been passed on 23.12.2009 and the Appeal has been filed on 05.02.2010, and the papers have been returned on 24.02.2010 by the Registry pointing out some defects in filing the Appeal. It is noticed from the report filed by the Registry that compliance report was submitted only on 18.02.2011 i.e., only after about 11 months. So there is some doubt with regard to the maintainability of the Appeal without any application to condone the delay in representing the papers. We seek some clarification on this.

Post the matter on **13.04.2011.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS